

**IN THE INCOME TAX APPELLATE TRIBUNAL
JABALPUR BENCH "SMC", JABALPUR**

BEFORE SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER

I.T.A. No.154/JAB/2024
Assessment year:2010-11

Shri Pradyuman Singh Parihar M/s Ambey Traders, Arun Nagar, REWA. PAN:AYPPP6147E (Appellant)	Vs.	Income Tax Officer, Ward-2, Rewa. (Respondent)
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Appellant by	Shri Sapan Usrethe, Advocate
Respondent by	Shri N. M. Prasad, Sr. D.R. 1

ORDER

(A) This appeal vide I.T.A. No.154/JBP/2024 has been filed by the assessee for assessment year 2010-11 against impugned appellate order dated 30/07/2024 (DIN & Order No.ITBA/NFAC/S/250/2024-25/1067156570(1) of Commissioner of Income Tax (Appeals) ["CIT(A)" for short].

(B) During the course of hearing, it was requested by learned Counsel for the assessee that since the assessee has opted for Vivad Se Viswas Scheme-2024 "(VSVS" for short) and designated authority has issued certificate in Form No. 1 on 26th December 2024, the assessee may be permitted to

withdraw the present appeal. Copy of Form No. 1 was also enclosed. Learned D.R. expressed no objection. In view of the foregoing, the appeal of the assessee is dismissed as withdrawn on account of assessee opting for VSVS.

(C) By way of abundant caution, we clarify that assessee will be at liberty to approach Income Tax Appellate Tribunal for restoration of appeal if it is found that the issue in dispute in present appeal is not settled under aforesaid VSVS.

(D) In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 21/08/2025)

Sd/.
(ANADEE NATH MISSHRA)
Accountant Member

Dated:21/08/2025

*Singh

Copy of the order forwarded to :

1. The Appellant
2. The Respondent.
3. Concerned CIT
4. D.R., I.T.A.T., Jabalpur